

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 230
(IB)-1254(ND)/2019

IN THE MATTER OF:

M/s. Ashok Kumar & Sons (HUF)
v.
Brahma City Pvt. Ltd.

.... Applicant/petitioner
.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 20.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner:

For the Respondent(s):

Ms. Sanjana Saddy, Mr. Sanyat Lodha &
Mr. Ambuj Agarwal, Advs.

ORDER

CP. No. 319/2015 has been transferred from the Hon'ble Delhi High Court and was renumbered in this Tribunal as (IB)-1254(ND)/2019.

List on 06.09.2019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)